

(c) Yes, Sir.

(d) This facility is already available at Metropolitan and a number of other important stations.

Arrangement are being made to extend this facility progressively at other stations also.

[*Translation*]

**Setting up of Maruti Udyog Limited Unit in Bihar**

9852. SHRI SURYA NARAYAN YADAV: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal to set up a units of maruti Udyog Limited in Bihar;

(b) if so, when it is likely to be commissioned; and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No, Sir.

(b) Does not arise.

(c) There is no plan to set up a second factory of maruti Udyog Limited anywhere in India at present.

[*English*]

**Computerised check in facilities at Bangalore Airport**

9853. SHRI H.C. SRIKANTIAH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any propose to

provide computerised check in facilities at Bangalore Airport;

(b) if so, when it will be provided; and

(c) the places where this facility is already existing?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Computerised check-in facility has already been introduced at Bangalore Airport with effect from the 14th of January, 1990.

(c) Computerised check-in facility is existing at Delhi, Bombay, Calcutta and Madras airports, in addition to Bangalore.

**Overcharging of Prices of medicines**

9854. SHRI K. MANVENDRA SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a number of instances of overcharging of price controlled drugs have come to the notice of Government;

(b) if so, the details of such cases upto 30th April, 1990; and

(c) the action taken in these cases?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) Yes, Sir.

(b) The requisite information, to the extent available with the Government, is given in the below statement.

(c) Necessary proceedings have been initiated against a number of defaulter companies. In fact, in one case action for penal proceedings has also been initiated.